

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 508 of 2020 in CP(IB) 586/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2021**

Name of the Company: Pani Logistics
V/s
Jagadishchandra B Mistri IRP For Sona
Alloys Pvt Ltd
Section 60(5) of IBC r.w Rule 11 of NCLT rules,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

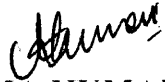
ORDER
(Through Video Conferencing)

None present for the Applicant.

Advocate, Mr. Shashvatva U. Shukla is present on behalf of the IRP submitted that he has filed reply and hardcopy shall file today.

List the matter on 25.02.2021


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)


MANORAMA KUMARI
MEMBER (JUDICIAL)

Dated this the 8th day of February 2021